

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**C.P.No.297/2016
In
O.A. No.1772/2015**

New Delhi, this the 13th day of February, 2017.

**HON'BLE MR. SHEKHAR AGARWAL, MEMBER (A)
HON'BLE MR. RAJ VIR SHARMA, MEMBER (J)**

Ms. Rohini Bharti
D/o Sh. Sahender Singh,
R/o C-73 A, Gali No.3,
Ganga Vihar, Near Gokalpuri,
Delhi-94. Petitioner

(By Advocate:Shri Ajesh Luthra)

Versus

1. Sh. Kewal Kumar Sharma,
Chief Secretary,
GNCT of Delhi,
5th Level, Delhi Secretariat,
New Delhi.
2. Sh. A.K.Garg
Secretary,
Delhi Subordinate Service Selection Board
FC-18, Karkardooma Institutional Area,
New Delhi-110092.
3. Sh. Puneet Kumar Goel
Commissioner,
South Delhi Municipal Corporation,
4th Floor, Civic Centre,
Minto Road,
New Delhi-110002.Contemnors/ Respondents

(By Advocate:Shri Amit Anand for R-1 and R-2 &
Ms.Anupma Bansal for R-3)

(2)

ORDER (ORAL)

By Mr. Shekhar Agarwal:

This Contempt Petition has been filed alleging non-compliance of the order dated 01.03.2016. Operative part of the aforesaid order reads thus:

%6. Thus judicial pronouncements are overwhelmingly in favour of the applicant. Instructions of DoP&T also favour him. Therefore, we are convinced that there is merit in the contention of the applicant. We, accordingly, allow this O.A. and quash the order dated 16.04.2015 qua the applicant. We direct the respondents not to reject her candidature only on the ground that her caste certificate has been submitted late after the cut off date and to process her candidature further. In case, she is found suitable for appointment, she will be so appointed along with consequential benefits of pay fixation and seniority. The above benefits shall be extended to the applicant within a period of eight weeks from the date of receipt of a copy of this order. No costs.+

2. Today when the matter is taken up, learned counsel for both sides admitted that during the pendency of this Contempt Petition, the applicant has secured appointment vide appointment letter dated 15.12.2016. Learned counsel for the respondents also assured that the consequential benefits shall also be released to the applicant in due course.

3. In view of aforesaid, we close this Contempt Petition. The Respondent No.3 is directed to grant benefit of pay fixation to the applicant within 8 weeks and also give benefit of seniority in

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(3)

due course. However, in case, the respondents do not comply with these directions, the petitioner shall be at liberty to revive this petition. Notices issued to the respondents are discharged.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/kdr/